

MOST URGENT

OFFICE OF THE DISTRICT JUDGE OF HOOGHLY
ENGLISH DEPARTMENT

Order No. 09/67

Dated 08.01.2021

It has come to my knowledge that some of the staff members of Hooghly Sadar, Chandernagore, Serampore and Arambagh Sub-Division are not attending the duties in proper time.

In this circumstances, All the Judicial Officers of Hooghly Sadar, Chandernagore, Serampore and Arambagh Sub-Division are requested to direct the staff members of their establishment to attend their duties in time according to the rules of C.R.O.

They are also requested to keep strict vigil regarding the attendance of staff members.

This Order shall take immediate effect.

Inform.


District Judge, Hooghly
08.01.2021


Memo No. 98 (66) / 1-W

Dated 08.01.2021

Copy forwarded for information and taking necessary action to :-

1. The Additional District & Sessions Judge, 1st / 2nd / 3rd Court;
2. The Judge, Special Court (E.C. Act)-cum-Additional District & Sessions Judge;
3. The Additional District & Sessions Judge, Fast Track 1st / 2nd Court;
4. The Civil Judge (Sr. Divn.), 1st / 2nd / Additional Court;
5. The Civil Judge (Jr. Divn.), 1st / 2nd / 3rd / 4th / Additional Court;
6. The Chief Judicial Magistrate.
7. The Additional Chief Judicial Magistrate
8. The Judicial Magistrate, 2nd / 3rd / 4th / 5th / Additional Court;
9. District Judge's Vernacular Department.
10. Judge-in-Charge, Accounts/ Nezarath / Copying Department (Civil/ Criminal)
11. District Record Room.

HOOGHLY/ CHANDERNAGORE/ SERAMPORE/ ARAMBAGH


District Judge, Hooghly
08.01.2021